

Date of
Order

Orders

15/9/92

CASE
PUT
ON 16/9 1992
REACHED
HEARING

B.O.
COURT MASTER

16/9/92

CASE
PUT
ON 17/9/92
REACHED
HEARING
A
COURT MASTER

18.9.92

None present for the parties

The Case has been adjourned
on 22.1.92 and 22.4.92 at the request of the
counsel for the applicant. Neither the
applicant nor his counsel is present
to day. The T.A. is accordingly
dismissed in default.

C. Krishna
Gopoi Krishna
Member (Judl.)

[Signature]
(Member (adm.))

Gr. sent to counsel for
applicant. Permitted to
withdraw - 5/10/92
dated - 9/10/92
5/11/92